

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/508(KB)2017  
IA(I.B.C)/744(KB)2020, IA(I.B.C)/147(KB)2024,  
IA(I.B.C)/373(KB)2022, IA(I.B.C)/618(KB)2021,  
IA(I.B.C)/904(KB)2020, IA(I.B.C)/89(KB)2023,  
IA(I.B.C)/173(KB)2022, CONT.A. (IBC)/1(KB)2022,  
IA(I.B.C)/61(KB)2021, IA(I.B.C)/757(KB)2020,  
IA(I.B.C)/960(KB)2020, IA(I.B.C)/957(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>RD</sup> APRIL 2024**

IN THE MATTER OF	<b>SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA VS TIRUPATI JUTE INDUSTRIES LIMITED</b>
UNDER SECTION	<b>IBC UNDER SEC 7</b>

**Appearance (via video conferencing/physically)**

Mr. D. N. Sharma, Adv. ] For the Workers  
Ms. Urmila Chakraborty, Adv. ]  
Ms. Meenakshi Manot, Adv. ]  
Mr. N. Sengupta, Adv. ]  
  
Ms. Manju Bhuteria, Adv. ] For the Daksh Jute LLP  
Mr. Arkodeb Singh, Adv. ]  
  
Mr. Shaunak Mitra, Adv. ] For the Liquidator  
Ms. Pallavi Ray, Adv. ]  
  
Mr. Rahul Sharma, Adv. ] For the Erstwhile Liquidator

**ORDER**

1. Ld. Counsel appearing on behalf of the parties present.
2. Ld. Counsel Mr. Shaunak Mitra appears on behalf of the liquidator brings to our notice the Order dated 10.04.2024 whereby the Stakeholders Consultation Committee was directed to replace the liquidator by a liquidator of the choice within a period of one week.

3. It is submitted that pursuant thereto a meeting was held on 16.04.2024 replacing Mr. Chhedi Rajbhar the erstwhile liquidator by Mr. Raj Singhanian which is taken on record.
4. IAs' to file progress report would be preferred before the next date of hearing.
5. List the matter for further consideration on **27.06.2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**